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(2024) 02 NCDRC CK 0010

National Consumer Disputes Redressal Commission

Case No: Revision Petition No. 2953 Of 2016

Divisional Manager, Life Insurance Corporation Of India

APPELLANT

Vs

Shriraj Amar Mahagaonkar

RESPONDENT

Date of Decision: Feb. 9, 2024

Acts Referred:

• Consumer Protection Act, 1986 - Section 21(b)

Hon'ble Judges: Avm J. Rajendra, Avsm Vsm (Retd.), Presiding Member

Bench: Single Bench

Advocate: Anoop K. Kaushal, Seema D

Final Decision: Disposed Of

Judgement